

**OFFICE OF THE DISTRICT & SESSIONS JUDGE,**  
**CHANDIGARH**

**ORDER**

It has been directed by the Hon'ble High Court vide its letter no. 41/RG/Spl./Misc., dated 06.10.2020 that keeping in view the urgencies, apart from virtual hearing and in addition to the matters already being taken up through physical hearing, Court may, where the Learned Counsel for all the parties to the lis give their consent to appear for physical hearing, permit physical hearing in Criminal Trials, where accused is/are in custody, matrimonial cases, compromise matters, MACT Cases, Cases under Section 138 of N.I. Act or in any other matter. The aforesaid directions are subject to assessment of prevailing local conditions including the intensity of the spread of COVID-19 Pandemic, by the undersigned.

In view of the aforesaid directions of the Hon'ble High Court, and considering the present pandemic situation, it is hereby directed that physical appearance of advocates in cases wherein both the advocates have consented thereto can be heard physically in Criminal Trials, where accused is/are in custody, matrimonial cases, compromise matters, MACT Cases, Cases under Section 138 of N.I. Act or in any **other matter**. A joint request in shape of application in this regard shall be filed at the special counter on Ground floor for putting the same before the concerned Court till 12:00 noon, for taking appropriate action.

To further facilitate the advancing of arguments by advocates, the work of supply of uncertified copies and inspection of Judicial record is hereby resumed. It is further ordered that henceforth the applications in this regard shall be filed from 10:00 a.m. to 11:00 a.m. on working day only at the exclusive counters established on the Ground floor and shall be allowed as per rules by the competent authority. As regards to the inspection of Judicial record is concerned, it is directed that only the concerned Advocates or their Clerks shall be

allowed to inspect the Judicial record in the concerned Courtroom/Record Room on working day during 12:00 noon to 01:00 p.m only. Furthermore, uncertified copies of the judicial record shall be supplied/delivered to the concerned Advocates during 12:00 noon to 01:00 p.m. at the exclusive counter so established in this regard, on the working day only.

To restrict the footfall to avoid any spread of COVID-19, initially the restriction is imposed on entry of any litigants/witnesses, however, if the court deems the physical appearance of any litigant/witness absolutely necessary, then the concerned Court can permit their physical appearance. While allowing physical appearance, guidelines/health advisories and other SOPs issued by the competent authority from time to time shall be strictly adhered to. The compliance of above said directions requires some arrangements on administrative side so that all the precautionary measures are in place as such, the above said directions shall come into force **w.e.f. 19.10.2020**.

**NOTE:-** The directions issued above are subjected to the reassessment of prevailing local conditions including the intensity of the spread of COVID-19 Pandemic in Chandigarh from time to time.

District & Sessions Judge(I/C),  
Chandigarh.

Endst.No.DSJ-EC-2020/4769

Dated:- 16/10/20

Copy forwarded to:-

1. The Registrar General, Hon'ble High Court of Punjab & Haryana, at Chandigarh;
2. All the Judicial Officers;
3. The President, District Bar Association, Chandigarh;
4. The Superintendent Grade-II, Judicial Branch;
5. The Security Incharge, New District Court Complex, Sector 43, Chd;
6. The Record Keeper, Judicial Record Room;

for information and necessary action.

District & Sessions Judge(I/C),  
Chandigarh.